

## Rukmani Giri Goswami Vs State Of Chhattisgarh And Ors

**Court:** Chhattisgarh High Court

**Date of Decision:** June 29, 2018

**Hon'ble Judges:** Thottathil B. Radhakrishnan, CJ; Parth Prateem Sahu, J

**Bench:** Division Bench

**Advocate:** Yogendra Pandey, UNS Deo

### Judgement

Thottathil B. Radhakrishnan, CJ

1. Following earlier order, it was mentioned this morning by the learned Government Advocate that the alleged detainee is now in the company of her

mother and she is present before the Court. Accordingly, this matter was directed to be listed and taken up today.

2. The alleged detainee is a daughter of the Petitioner. According to her, she is 15 years of age. The alleged detainee however told us that she is 16

years old. We summoned the Police papers in relation to the criminal case which was registered. It appears that the alleged detainee and the 6 th

Respondent appeared or was apprehended by the Police. Now, the 6 th Respondent is in judicial custody. The alleged detainee is in the company of

her mother.

3. We see that the Police has carried out procedures in connection with the 6 th Respondent as well as the alleged detainee. We note that she being in

the company of her mother and being so out of her freewill, there is no ground to continue this petition for issuance of a writ of habeas corpus. We

record that the alleged detainee is in the custody of her mother/Petitioner and accordingly close this writ petition.